

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 06
(IB)-468(PB)/2022

IN THE MATTER OF:

Union Bank of India

.... Petitioner/Applicant

Vs.

Shri Ankur Aggarwal

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Ishaan Dhingra

For the Respondent : Adv. Aditya Dewan, Adv. Sahil Chandra, Adv. Parth Tiwari

ORDER

Mr. Sahil Chandra, Ld. Counsel for the Respondent appears physically and seeks time to file reply to the report of the RP.

At his request, list the matter **on 07.05.2024** with connected matters.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)